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**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. No.161 OF 2013

Tuesday, this the 09th day of April, 2013

CORAM:

HON'BLE Dr. K.B.S. RAJAN , JUDICIAL MEMBER

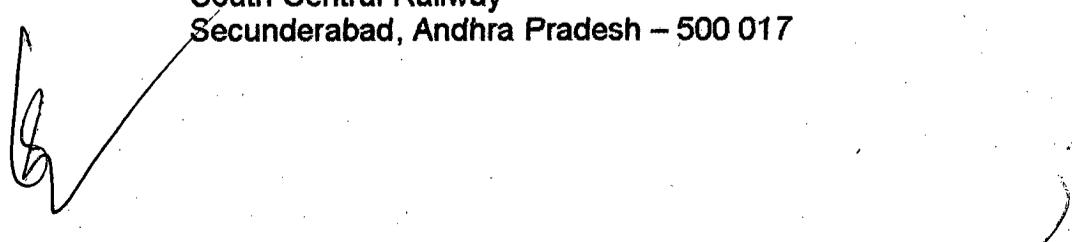
1. Joyson K.R
S/o.K.P Raphael
Gateeman, under Senior Section Engineer /P.Way
Kondapuram, Guntakal Division
South Central Railway
Permanently residing at Kanjirathingal House
Niramaruthur Post
Malappuram District
2. S.Santhosh Kumar
S/o.Sivasankaran Nair
Gateeman, Under Senior Section Engineer/P.Way/Nandalur
Guntakal Division
South Central Railway
Permanently Residng at Nandavanam
Kanjiram Kadu
Kanchiyoor Konam
Kattakada Post, Trivandrum District
3. N.Radhakrishnan
S/o.Navunni
Gateeman, Under Senior Section Engineer/P.Way/nandalur
Guntakal Division
South Central Railway
Permanently Residing at Nadakkave House
Kazhani, Kallepully
Kavasery P.O
Palakkad District

- Applicants

(By Advocate Mr.Martin G Thottan)

Versus

1. Railway Board represented by its Chairman
Rail Bhavan, New Delhi -110 001
2. The General Manager
Southern Railway, Headquarters Office, Park Town
Chennai – 3
3. The General Manager
South Central Railway
Secunderabad, Andhra Pradesh – 500 017



4. The Divisional Personnel Officer
 Southern Railway, Trivandrum Division
 Trivandrum – 14
 (By Advocate Mr.K.M Anthru)

- Respondents

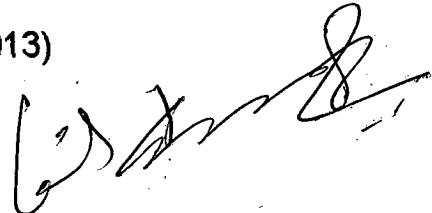
The application having been heard on 09.4.2013, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MEMBER DR.K.B.S RAJAN, JUDICIAL MEMBER

1. The matter pertains to mutual transfer for three applicants who belong to Guntakal Division. The respondents have stated that mutual transfers sought for relate to inter-railway transfer which requires the approval of the respective Zonal Railways. The applications were stated to have been forwarded to Chief Personnel Officer, Southern Railway, Chennai for initiating further action in the matter.
2. Normally in the matters of mutual transfers, there is no question of availability or otherwise of vacancies as the transfer is on mutual basis and seniority also not caused as there are specific Rules relating to seniority. As such, in my considered opinion, in all expectation, such mutual transfer requests could be easily considered and decided. As the matter is pending with the second Respondent, with a direction to the second respondent to consider the same and decide the issue, this Original Application is disposed of. Needless to mention that once the CPO issues the transfer order, the relieving of the applicant would be within a reasonable period.
3. Time calendered for comply with the Order is two months from the date of receipt of a copy of this order.

(Dated, the 09th day of April, 2013)



**(Dr. K.B.S. RAJAN)
 JUDICIAL MEMBER**

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